proposal for creation of 2907 posts has already been recommended by MHA and sent to Ministry of Finance, Department of Expenditure for their consideration. In addition to the above, another proposal for creation of 1950 posts for Women Personnel in Delhi Police has also been recommended by MHA and sent to Ministry of Finance, Department of Expenditure for their consideration.

Recently, MHA has conveyed its approval for procurement of 370 PCR Vehicles (Toyota Innova) for strengthening PCR Unit of Delhi Police.

Maharashtra Educational Institutions (Regulation of Fees) Bill, 2011

2552. DR. BHARATKUMAR RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Maharashtra Educational Institutions (Regulation of Fees)
 Bill, 2011 is pending before the Ministry to get the assent of the Honourable President;
- (b) the reasons of the delay whereas the Maharashtra Government has already clarified the points raised by the Ministry long back; and
- (c) by when the assent of the Honourable President will be accorded to this important Bill which will envisage to curb the commercialization of education and profiteering by the educational institutions and give relief to the common men?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes Sir. The Maharashtra Educational Institutions (Regulation of Fee) Bill, 2011, as passed by the State Legislature and reserved by the Governor of Maharashtra was received in the Ministry of Home Affairs on 26.8.2011.

(b) The Bill has been examined in consultation with the Ministry of Health and Family Welfare (Department of Health and Family Welfare), Ministry of Human Resources Development (Department of Higher Education and Department of School Education and Literacy), Ministry of Law and Justice (Legislative Department and Department of Justice). The clarification of the State Government on the comments of Ministry of Human Resources Development (Department of School Education and Literacy) has been received and the same has been referred to Ministry of Human Resources Development (Department of School Education and Literacy) on 18.12.2012 for their further comments followed by reminder dated 14.3.2013.

- (c) The State Legislations are examined in consultation with the Central Ministries/Departments concerned from three angles *viz*.
 - (i) Repugnancy with Central Laws,
 - (ii) Deviation from National or Central Policy, and
 - (iii) Legal and Constitutional validity.

Whenever necessary, the State Governments are advised to modify/amend provisions of such legislations keeping the above in view. Sometimes, discussions are also held with the State Governments and Ministries/Departments of the Government of India with a view to arrive at a decision expeditiously. Hence no time frame can be fixed in this behalf.

Violence against migrant labourers from Hindi speaking states

2553. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether incidents of violence/crime against migrant labourers especially those hailing from Hindi speaking States are on the rise in States; and
 - (b) if so, the details of such incidents reported in last one year?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) Specific data on violent incidents against migrant labourers especially those hailing from Hindi speaking States is not maintained centrally.

(b) Does not arise.

Blacklisted NGOs in Madhya Pradesh receiving foreign assistance

†2554. DR. VIJAYLAXMI SADHO: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the amount of foreign assistance received by NGOs in Madhya Pradesh under various heads during the last four years and names of the countries from which the said assistance were received and for what purposes;
- (b) the purposes for which the amount received by these NGOs was spent during the last four years;

[†] Original notice of the question was received in Hindi.